

ITEM NOS 56 + 65

ITEM NO.56

COURT NO.9

SECTION II-A

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 13924/2024

[Arising out of impugned final judgment and order dated 22-08-2024 in CRLA(SJ) No. 3192/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

IA No. 231155/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 231153/2024 - EXEMPTION FROM FILING O.T.

IA No. 281558/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 231152/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

ITEM NO.65

Petition(s) for Special Leave to Appeal (Crl.) No(s). 2332/2025

[Arising out of impugned final judgment and order dated 13-11-2024 in CRASJ No. 3487/2024 passed by the High Court of Judicature at Patna]

BALESHWARI DEVI

Petitioner(s)

VERSUS

STATE OF BIHAR & ANR.

Respondent(s)

[TO BE TAKEN UP ALONG WITH ITEM NO.56 I.E. SLP(Crl) No. 13924/2024] ... FOR ADMISSION

IA No. 39596/2025 - EXEMPTION FROM FILING O.T.

IA No. 39595/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(Crl) No. 2353/2025 (II-A)

[TO BE TAKEN UP ALONGWITH ITEM NO.36 I.E. SLP(Crl) No. 2332/2025.] FOR ADMISSION

IA No. 40061/2025 - EXEMPTION FROM FILING O.T.

IA No. 40065/2025 - PERMISSION TO FILE ADDITIONAL

DOCUMENTS/FACTS/ANNEXURES

**SLP(Crl) No. 2358/2025 (II-A)
FOR ADMISSION**

IA No. 40117/2025 - EXEMPTION FROM FILING O.T.

**IA No. 40116/2025 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES**

Date : 21-02-2025 These matters were called on for hearing today.

CORAM :

HON'BLE MS. JUSTICE BELA M. TRIVEDI

HON'BLE MR. JUSTICE PRASANNA B. VARALE

**For Petitioner(s) :Mr. Chander Uday Singh, Sr. Adv.
Mr. Yash S. Vijay, AOR**

For Respondent(s) :

Mr. Anshul Narayan, Adv.

Mr. Prem Prakash, AOR

**UPON hearing the counsel the Court made the following
O R D E R**

Special Leave to Appeal (Crl.) No(s). 13924/2024

The learned counsel for the respondent-State submits that the non-bailable warrant could not be executed as the respondent no.2 is not found at the given address. He seeks more time to get the whereabouts of the respondent no.2 to serve the non-bailable warrant.

Special Leave to Appeal (Crl.) No(s). 2332/2025 and other connected matters.

As per the office report, notice could not be issued to the respondents as the counsel for the petitioner(s) has not filed spare copies. Learned counsel for the petitioner(s) shall do the needful in that regard. However, liberty is sought on his behalf to serve the learned Standing Counsel for the respondent-State.

Liberty, as sought for, is granted.

Learned counsel for the respondent-State seeks time to file vakalatnama and counter affidavit.

FURTHER ORDER

List the matters after four weeks.

Needful be done in the meanwhile.

(NISHA KHULBEY)
SENIOR PERSONAL ASSISTANT

(MAMTA RAWAT)
COURT MASTER (NSH)